

F. No. 01 (05)/Circular/CESTAT/2017

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL**


West Block No. 2, R.K. Puram,  
New Delhi -110066

Date: 29.08.2017

**CIRCULAR**

By Circular dated 13.1.2017 the SPS/Stenos have been directed to upload the daily orders in the dynamic website [www.cestatnew.gov.in](http://www.cestatnew.gov.in) by following the Tentative Guidelines issued in that respect. The officials have been allotted with unique username and password for the purpose with specific instruction to upload the daily orders immediately after the signature of Members. But, it has been noticed that the uploading of daily orders are not done by the SPS/Stenos defeating the meaning and purpose of proactive disclosure of information under Section 4 of the RTI Act. Hon'ble CIC, by Order dated 21.8.2017, has taken serious note of the above and it is directed to post the daily orders on the website to facilitate dissemination of information to the public. A copy of Hon'ble CIC's Order dated 21.8.2017 is enclosed for reference.

Therefore, it is directed that all SPS/Stenos shall post the daily orders immediately after the signature of Members on the website without fail. The Dy. Registrars/Asst. Registrars of the Bench registries shall monitor the above by verifying from the website when daily orders are received by them in the Bench registries. The concerned SPS/Steno will be held responsible for failure to post the daily orders on the website.

  
(A. Mohan Kumar)  
Registrar

To

Deputy/Asst. Registrars/SPS/Stenos  
CESTAT, New Delhi